

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-04-2024 AT 10:30 AM**

CP (IB) No. 393/95/HDB/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. Manchala Chandraiah
(M/s. Maruthi Tubes Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Sreenivasa Rao Ravinuthala, Resolution Professional present physically. Learned Counsel Mr Lakshman Sravan for the counsel on record Dr SV Rama Krishna, for respondent present through Video Conference. Objections to Resolution Professional report not filed. Further time sought on the ground that the personal guarantor has been hospitalised. Considering the representation, we grant 10 days' time as a last chance, in default opportunity stands forfeited. Call on 06.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)